

CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR

**ORDERS OF THE BENCH**

**Date of Order: 08.12.2015**

OA No. 291/00755/2015

Mr. P.N. Jatti, counsel for applicant.

The O.A. is filed seeking to set aside order dated 24.04.2015 and for a direction to the respondents to revoke the suspension order with effect from 23<sup>rd</sup> July 2015 as on such date 90 days have been completed and for other consequential reliefs.

The applicant contended that Annexure A/1 suspension order dated 24<sup>th</sup> April 2015 is not issued as per the rules on the subject and that the respondents failed to review the suspension order within the prescribed period of 90 days. It is also submitted that as per Rule 10 of sub rule 6 of CCS (CCA) Rules, 1965, an order of suspension made under Rule 10 shall be reviewed by the authority before expiry of 90 days from the effective date of suspension. But in the present case the order of suspension has not been reviewed till date. The applicant submitted Annexure A/2 representation dated 31<sup>st</sup> October, 2015, which is pending consideration before the respondent no. 1. In the said circumstances, this Tribunal is not inclined to examine the merits of the contentions raised in the O.A. It is for the respondents to examine the grievances of the applicant and pass appropriate orders.

In the facts and circumstances noticed above, the Original Application is disposed of directing the respondent no. 1 to consider and pass a reasoned and speaking order on representation dated 31<sup>st</sup> October, 2015 (Annexure A/2) within a period of two months from the date of receipt of a copy of this order. The applicant shall produce a copy of this order along with complete copy of paper book/OA before the respondent no. 1 within a period of fifteen days from today. In view of the limited relief granted, the Original Application is disposed of without issuing notice to the respondents.

In case, the applicant is not satisfied with the order so passed on the representation, he is at liberty to file substantive OA, if so advised.

  
(MS. MEENAKSHI HOOJA)  
ADMINISTRATIVE MEMBER

  
(JUSTICE HARUN-UL-RASHID)  
JUDICIAL MEMBER